

THE SALARIES AND ALLOWANCES OF MEMBERS OF
PARLIAMENT (AMENDMENT) ACT, 1969

No. 25 OF 1969

[21st August, 1969]

An Act further to amend the Salaries and Allowances of Members of
Parliament Act, 1954

BE it enacted by Parliament in the Twentieth Year of the Republic
of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of Mem- Short title
bers of Parliament (Amendment) Act, 1969. and com-
mence-
ment.

(2) This section and section 2 shall be deemed to have come into force
on the 16th day of May, 1969 and the other provisions of this Act shall
come into force at once.

30 of 1954. 2. In the Salaries and Allowances of Members of Parliament Act, 1954 Amend-
(hereinafter referred to as the principal Act), in section 3, for the words ment of
"thirty-one rupees", the words "fifty-one rupees" shall be substituted. section 3.

3. In section 5 of the principal Act, for the second proviso, the follow- Amend-
ing proviso shall be substituted, namely:— ment of
section 5.

"Provided further that nothing in the first proviso shall apply
if the member performs the journey by air for visiting any place in
India—

(a) not more than four times during a session lasting more
than seventy-five days;

(b) not more than twice during a session lasting for seventy-
five days or less; and

(c) not more than once during a sitting of the committee."

4. In section 6 of the principal Act, in the *Explanation* to sub-section Amend-
(1), for the words "For the purposes of this sub-section", the words, ment of
figure and letter "For the purposes of this sub-section and section 6A" section 6.
shall be substituted.

Insertion of new section 6A.

5. After section 6 of the principal Act, the following section shall be inserted, namely:—

Travel facilities to members.

“6A. Without prejudice to the other provisions of this Act, every member shall be entitled—

(i) to travel by any railway in India at any time in first class air-conditioned on payment of the difference between the railway fares for first class air-conditioned and first class;

(ii) to one free third class railway pass for one person to accompany the member when he travels by rail; and

(iii) to one free non-transferable first class railway pass for the spouse, if any, of the member to travel from the usual place of residence of the member to Delhi and back, once during every session:

Provided that where a member travels by rail in first class air-conditioned and no person accompanies that member in that journey in third class, by virtue of the free third class railway pass referred to in clause (ii), then, in determining the amount payable by the member under clause (i), the amount of third class fare for such journey shall be deducted from the difference referred to in that clause.”